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# CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

**O.A. NO./** 436/90  
**T.A. NO.**

**DATE OF DECISION** 28th July, 1995

M.P.Rathod

**Petitioner**

Mr.P.H.Pathak

**Advocate for the Petitioner (s)**

**Versus**

Union of India & ors.

**Respondent**

Mr.Akil Kureshi

**Advocate for the Respondent (s)**

**CORAM**

The Hon'ble Mr. N.B.Patel

Vice Chairman

The Hon'ble Mr. K.Ramamoorthy

Member (A)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

M.P.Rathod,  
 E.D.B.P.M., at  
 Vichhavad,  
 c/o, H.A.Raichura,  
 Savjani Mansion,  
 Mira Talkies Char-Rasta,  
 Bhairvnathread,  
 Maninagar,  
 Ahmedabad.

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 Applicant

Advocate Mr.P.H.Pathak

versus

1. Union of India, Through  
 Director General,  
 Department of Posts,  
 Sanchar Bhavan, New Delhi.

2. Post Master General,  
 Gujarat Circle, Ashram Road,  
 Ahmedabad.

3. Superintendent of Post Offices,  
 Junagadh.

4. Shri Paresh M Dave,  
 Residing at Vijapur,  
 Dist-Junagadh.

Respondents

Advocate Mr.Akil Kureshi

ORAL ORDER

O.A.436/90

Date: 28-7-1995

Per Hon'ble Mr.N.B.Patel

Vice Chairman

The applicant and Mr.Pathak are not present when called out. Dismissed for default. No order as to costs.

R  
 ( K.Ramamoorthy )  
 Member (A)

R  
 ( N.B.Patel )  
 Vice Chairman